

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH PATNA

O.A.NO.: 520/96

DATE OF DECISION: 31-OCT-96

BHAGWAT RAM. : APPLICANT.

VRS.

UNION OF INDIA & ORS. : RESPONDENTS.

COUNSEL FOR THE APPLICANT. : SHRI S.N.TIWARY.

C O R A M

HON'BLE SHRI K.D.SAHA, MEMBER (ADMINISTRATIVE)

HON'BLE SHRI D. PURKAYASTHA, MEMBER (JUDICIAL)

ORDER DICTATED IN OPEN COURT

HON'BLE SHRI K.D.SAHA, MEMBER (A):

Heard Shri S.N.Tiwarey, learned counsel for the applicant. The applicant while working as Extra Departmental Delivery Agent (hereinafter referred to as EDDA) of Umta EDBO in the Gaya Central Sub-Division, Gaya was put-off duty under Rule 9 of EDA (Conduct & Service) Rules, 1964, w.e.f. 01.01.1984 in connection with a Criminal case in which eight employees working as Postman, Postal Assistant, SPM, Mail Peon, EDDA, etc. in Belaganj, Umta & Agri EDBOs were involved. Shri Tiwary submits that a Criminal case No. 46/84 under Section 409, 419 & 420 of the I.P.C. (State Vrs. Bajrangi Sharma & Ors., registered as G.R.Case No.1004/84 in the Court of Chief Judicial Magistrate, Gaya. His submissions is that although six other employees were ^{were instated} ~~reinstated~~ allowed to work, the applicant is still under put-off duty since 01.01.1984. It is stated that ~~one~~ out of those six employees, two have died and one has retired. Shri Tiwary further submits that the

applicant has submitted a representation addressed to the Chief Post Master General, Bihar Circle, Patna (Respondent no.2) as at Annexure-A/1, dated 30.05.1996 in this connection. But his grievances have not been redressed so far.

2. Considering the submissions and also ~~the~~ after going through the averments on record and also taking into account the fact that the Criminal Case is ~~pending~~ still ~~continuing~~, we are of the view that this application can be disposed of by giving a direction to respondent no. 2 to dispose of the representation as at Annexure-A/1 dated 30.05.1996^a by reasoned and speaking order in accordance with law. Accordingly, we direct the respondent no.2 to consider and dispose of the representation as at Annexure-A/1, dated 30.05.1996 within three months from the date of receipt of the copy of this order alongwith copy of the O.A. The applicant is directed to send a copy of this order alongwith a copy of the O.A. ^{To Respondent no 2} within 15 days from ~~today~~.

3. The application is disposed of accordingly.


(D. PURKAYASTHA)
MEMBER (J)


(K.D. SAHA)
MEMBER (A)